

[Shri Nanda]

were initiated to find out a suitable presiding officer for the proposed National Tribunal. Because of the importance of the dispute, Government decided that the Presiding Officer of the National Tribunal should be a sitting High Court Judge. This meant consultation with various State Governments. I am glad to announce that we have been able to secure the services of a sitting Judge of the Bombay High Court for this purpose, and a notification to this effect is being issued today.

Simultaneous action was taken to examine on the usual lines, the scores of demands made by the various associations of bank employees. These demands have been scrutinized in detail and a notification is expected to be issued in a day or so.

My previous statement was in respect of the dispute between the employees and all the banks including the State Bank of India. Government have since considered the dispute between the Reserve Bank and its employees as well and it has been decided to refer this dispute also to the same National Tribunal as a separate reference.

I am sorry that the strike of the employees of the State Bank is still continuing and, as a matter of fact, as the House knows, other bank employees had gone on a token strike on the 19th March, 1960. The President of the All-India State Bank of India Staff Federation met me on the 16th March, 1960 and handed over to me a copy of the resolution passed by the Council of the Federation on the 13th March, 1960. In the light of my discussions with him, I was hoping that the strike would be called off soon. There is no longer any justification for its continuance as announcements are being made for the constitution of the National Tribunal and its terms of reference. I again request the bank employees and their leaders that they should immediately call off the strike.

Minister's visit to India

With reference to the observations made by the hon. Member, I would request him and the others interested in this matter to refer to the notification as soon as it is published and made available to them, which I hope will be very soon, in the course of the day or tomorrow.

**An Hon. Member:** When will it issue?

**Shri Nanda:** I said that as to matters which were brought up in the course of this discussion, the answer will be found in the notification. And so far as the question of victimisation is concerned, I am sure there will be no attempt at any kind of victimisation.

**Shri Rajendra Singh (Chapra):** What is the harm in his recapitulating the points which have been raised by my hon. friend Shri Banerjee. The first is: what are the terms of reference?

**Mr. Speaker:** Order, order.

**Shri Rajendra Singh:** Just one sentence. I am also a party.

**Mr. Speaker:** Order, order. The hon. Minister has said that a notification will be issued relating to all these points that have been raised. Hon. Members will wait with patience, and I am sure he will do it as quickly and as early as possible.

In view of the statement, I do not give my consent.

12.10 hrs.

STATEMENT RE. CHINESE PRIME MINISTER'S VISIT TO INDIA

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** I have received a reply from the Prime Minister of the People's Republic of China about his coming here. The House may remember that I had suggested about the 20th April

for his visit here. He has broadly accepted this date, that is, he has suggested coming here on the 19th April and to stay here till the 25th April. I wanted to inform the House of this new development.

**Shri Vajpayee** (Balrampur): May I know whether a copy of the letter will be placed on the Table of the House?

**Shri Jawaharlal Nehru**: It is not usual to put every letter on the Table of the House. I have no objection, but I do not wish to introduce a practice that every letter that I get should be placed on the Table of the House.

**Shri Rajendra Singh** (Chapra): It is so important.

**Shri Vajpayee**: After all, they are placed on the Table in the shape of a White Paper. Since there is no White Paper to be issued shortly, therefore, the letter may be placed on the Table of the House.

**Shri S. M. Banerjee** (Kanpur): It is still a Red paper!

**Shri Jawaharlal Nehru**: I am prepared to place this paper on the Table of the House on the understanding that such a demand will not be made in the future.

12.12 hrs.

#### PAPERS LAID ON THE TABLE

ANNUAL REPORTS OF HINDUSTAN AIRCRAFT LTD. AND BHARAT ELECTRONICS LTD.

**The Minister of Defence (Sri Krishna Menon)**: I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy of each of the following papers:

- (i) Annual Report of the Hindustan Aircraft Limited for the

year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor-General thereon. [Placed in Library. See No. LT-2004/60.]

- (ii) Annual Report of Bharat Electronics Limited for the year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor-General thereon. [Placed in Library. See No. LT-2005/60.]

#### AMENDMENTS TO ALL INDIA SERVICES (DEATH-CUM-RETIREMENT BENEFITS) RULES

AND

#### ANNUAL REPORT OF ADMINISTRATIVE VIGILANCE DIVISION

**The Minister of State in the Ministry of Home Affairs (Shri Datar)**: I beg to lay on the Table, a copy of each of the following papers:—

- (i) Notification No. G.S.R. 264 dated the 5th March, 1960, making certain amendment to the All-India Services (Death-cum-Retirement Benefits) Rules, 1958, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library, See No. LT-2006/60.]
- (ii) Annual Report of the Administrative Vigilance Division for the period 1st January to 31st December, 1959. [Placed in Library. See No. LT-2007/60.]

#### LIST OF CONCERNS GRANTED EXEMPTION UNDER SECTION 56-A OF INDIAN INCOME-TAX ACT

AND

#### AGREEMENT BETWEEN GOVERNMENTS OF INDIA AND DENMARK FOR AVOIDANCE OF DOUBLE TAXATION OF INCOME

**The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi)**: I beg to lay on the Table a copy of